

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-524(PB)/2017

IN THE MATTER OF:

Rani Sati Hardware

Vs.

Amrapali Leisure Valley Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant/petitioner : Mr. Anurag Sharma, Ms. Gunjan Mittal,
Advocates

For the Respondent(s): Mr. Alok K. Aggarwal, Ms. Rati Tandon, Advs.

ORDER

Learned Counsel for the respondent requests for some time to file reply. Reply be filed before the next date of hearing with a copy in advance to the Counsel opposite.

List the matter on 19th April, 2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)